

**REVATHI SRIDHARAN**  
**Practising Company Secretary &**  
**Insolvency Resolution Professional**

**S1, A-Block, Kgeyes Apoorvaa Apts.,**  
**No.2, Nolambur Main Road,**  
**Gangaiamman Nagar Extn.,**  
**Nolambur, Chennai 600107**  
**Contact: revisri@yahoo.co.uk,**  
**Mobile : 9840966464**

**Form A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF: BHARETH FORMULATIONS PRIVATE LIMITED**

| Sl. No. | Relevant Particulars  |  |
|---------|---|--|
| 1.      | Name of Corporate Debtor  | <b>Bhareth Formulations Private Limited</b>  |
| 2.      | Date of incorporation of corporate debtor   | 27 <sup>th</sup> July 2010   |
| 3.      | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies, Hyderabad  |
| 4.      | Corporate identity number of corporate debtor   | U33110TN2010PTC076740  |
| 5.      | Address of the registered office and principal office (if any) of corporate debtor  | 1, 12 <sup>th</sup> Street, Nehru Colony, Pazhavanthangal, Chennai 600114  |
| 6.      | Insolvency commencement date in respect of Corporate debtor   | 20 <sup>th</sup> March 2019  |
| 7.      | Estimated date of closure of insolvency resolution Process  | 15 <sup>th</sup> September 2019  |
| 8.      | Name and registration number of the Insolvency Professional acting as Interim Resolution Professional                                 | REVATHI SRIDHARAN<br>IBBI/IPA-002/IPN000231/2017-18/ 10682   |
| 9.      | Address and E-mail of the Interim Resolution Professional, as registered with the Board   | <b>Revathi Sridharan</b><br><b>A-S1, Kgeyes Apoorvaa Apts., 2, Nolambur Main Road, Gangaiamman Nagar Extn., Nolambur, Chennai 600107</b><br><b>Email: revisri@yahoo.co.uk.</b> |
| 10.     | Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. No.9. | Same As above  |
| 11.     | Last date for submission of claims  | 2nd April 2019   |
| 12.     | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N.A  |
| 13.     | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A  |
| 14.     | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:   | Web link:<br><a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a><br>Physical Address: N.A  |



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **Bhareth Formulations Private Limited** on **20.03.2019**.

The creditors of **Bhareth Formulations Private Limited** are hereby called upon to submit a proof of their claims on or before **02.04.2019** to the Interim Resolution Professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html)

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 21.03.2019  
Place : Chennai 600107



A handwritten signature in blue ink, consisting of a stylized 'R' followed by a horizontal line.

**REVATHI SRIVIDHARAN**  
Interim Resolution Professional